

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

PRINCIPAL BENCH

NEW DELHI

COMPANY APPEAL (AT) NO.241 OF 2020

In the matter of:

Kamlesh Kalidas Shah

Appellant

Vs

Tube Investments of India Ltd & Ors

Respondent

Present:

Ms Vandana Sharma Bhandari, Advocate for appellant.

ORDER

05.02.2021-Learned counsel for the appellant submits that the settlement talks are going on, therefore, she seeks one month adjournment. Notice served on Respondent. However, nobody is present on behalf of Respondent. Let the matter be fixed on **9th March, 2021 For Admission (After Notice)**.

(Justice Jarat Kumar Jain)
Member (Judicial)

(Kanthi Narahari)
Member (Technical)

Bm/kam